

SHRI RAM NAGINA MISHRA: Mr. Chairman Sir, Hon'ble Minister holds the portfolio of the Food Minister in addition to the Agriculture Minister. So far as the sugar mills in the country is concerned, more than 125 sugar mills are in Uttar Pradesh. Perhaps you may be aware of the fact that most of these sugar mills are having capacity of less than 800 tonnes. Today, the condition of all sugar mills is worse. The Government statistics shows that only 35 percent sugarcane goes to the mills and rest goes to the crusher at half of the rate.

An amount of rupees nine hundred crores is due against sugar mills in Uttar Pradesh and as well as BIFFR for the supply of 35 percent sugarcane. There is a Government of India mill at Patkuian Padrauna which has not begun to pay as yet and thereafter comes the number of Sugar Development Fund which has a due of hundred crores of rupees. Earlier the Government had made a provision to establish some sugar mills and approved them also. I would like to ask you the allocation made to Uttar Pradesh out of Sugar Development Fund in order to increase the capacity of existing sugar mills of 800 tonnes. If you have not made allocation how much will you allot and whether they will be developed or not and whether dues will be paid to the sugarcane growers? What is your stand about the sugar mills of Government of India particularly which are on the verge of closure?

SHRI CHATURANAN MISHRA : Mr. Chairman Sir, they spoke of nine hundred crore rupees. We have already said that an amount of rupees ten thousand crore is due. We shall endeavour for this.

So far as the problem of Uttar Pradesh is concerned, it is even more complicated because there are three types of recovery in three parts of Uttar Pradesh. So, we are considering this question thoroughly particularly about Uttar Pradesh. We can not tell you at this time about a particular sugar mill but we will try our best to develop the entire sugar industry particularly the sugar mills in Uttar Pradesh. We have said in our reply the names of the mills to whom the money has been given alongwith the amount thereof. We do not want to spend the money on other works which is earmarked for development phase. We really want to help the farmers so that they can purchase good quality of seeds in order to have more recovery they may be provided with more fertilizers crop loans so that they can increase their production and again the arrangement of factories may be made in such way that whatever they may grow, might not be burnt to ashes. They must have the capacity to consume their entire production. In this direction a Mahajan Committee has also been constituted and it has been constituted as per the Court direction and it will give its report shortly. I am also waiting for that. Above all, we can give you the assurance that Government is working in this direction. .... (Interruptions) The attitude of others are the same as of the Government of India. Therefore, would do the same thing.

SHRI RAM NAGINA MISHRA : Is the attitude of the Government of India bad? ....(Interruptions) worst situation prevails there ....(Interruptions)

SHRI DATTA MEGHE: Mr. Chairman Sir, Shri Chaturanan Mishraji is Minister of Food as well as Minister of Agriculture. There are the largest number of sugar mills in Maharashtra in co-operative sector but the financial institutions in Maharashtra are not granting money for two years. Reason of this fact is that you have given them renewal licences, it is being procured and Maharashtra's Government is sending its proposal to you but the finance has been stopped. What will you do to release the money? It is a fact that renewal licences have been given but only for and it is also applicable for one year to my factory in my constituency. Where one crore farmers deposited the money, there the Government have provided land. Maharashtra Government is doing very well. I have also been given a sum of rupees one crore by Maharashtra Government, but the renewal licence, which has been sanctioned has not been offered to me by your department. Second point is that we have two mills at the distance of 15 kms. Third mill you have given us. 25 'Khasdars' have given in writing that two mills are working there. So, do not allow them to work further but you have given them the third one against their wishes. .... (Interruptions)

SHRI CHATURANAN MISHRA: Mr. Chairman, Sir, so far as he has said about co-operative, I have told that we would give priority to it. ....(Interruptions) we are saying that we shall give priority to the co-operative. I said once, twice and if you want more times I shall repeat it. But it will lie the same point that we shall give priority to it. Wherever in a particular area the number of mills have increased. Please give the details thereof. We shall get an enquiry conducted for the same.

So far as Maharashtra Sugar Co-operative 's general condition is concerned, I have talked to Patil Saheb even today. I shall go to him to converse after question hour today and after conversing him I will see as to what difficulty you face with financial institutions and as to why they do not provide money.

#### Welfare Schemes

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\*523. DR. RAM VILAS VEDANTI :  
SHRI T. GOVINDAN :

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have received schemes from the Governments of Maharashtra, Orissa, Madhya Pradesh, Karnataka, Kerala and Uttar Pradesh for the development of the SCs/STs and OBCs during the last three years;

(b) if so, the details thereof;

(c) the time by which the said schemes are likely to be cleared;

Government to these States under the Schemes during 1997-98, scheme-wise?

(d) if not, the reasons therefor; and

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (e) Statements I and II are laid on the Table of the House.

(e) the amount likely to be provided by the Central

**Statement - I**

**Schemes meant for the development of Schedule Castes  
Central Assistance Released to the states of Maharashtra, MP, Karnataka, Kerala & UP**

(Rs. in lakhs)

Sl. No.	Name of the Scheme	Maharashtra			Madhya Pradesh			Karnataka			Kerala			Uttar Pradesh		
		94-95	95-96	96-97	94-95	95-96	96-97	94-95	95-96	96-97	94-95	95-96	96-97	94-95	95-96	96-97
1.	SCA to SCA	1575.89	1745.47	1448.87	2097.57	2425.33	1910.39	1873.78	2350.09	1884.01	508.81	492.73	404.93	6297.51	5839.03	5920.50
2.	SCDC	647.08	800.00	56.97	34.39	44.19	51.88	\$	585.31	310.21	84.13	84.13	79.20	259.52		282.32
3.	Liberation of Scavengers	500.00	580.00	--	1589.00	2018.00	1747.00	400.00	--	355.78	--	--	--	4505.00	3816.00	3414.26
4.	Post-Matric Scholarship	2084.48	2557.20	2371.80	725.23	820.89	1982.79	830.99	1078.82	1374.53	510.65	41.29	639.49	386.96	1669.82	2070.82
5.	Pre-Matric Scholarship	29.7	28.27	67.64	121.77	153.11	340.16	0.83	5.04	12.34	*	*	*	166.31	68.13	201.34
6.	Boys Hostels	-	93.81	67.54	130.65	216.30	500.00	174.25	324.45	121.50	9.50	-	-	-	66.93	-
7.	Girls Hostels	-	-	21.12	-	-	350.00	64.39	37.50	78.50	-	23.51	-	-	31.82	-
6.	Book Banks	35.54	29.22	-	42.4	33.87	-	9.52	10.19	16.06	7.00	7.56	11.73	54.00	15.00	-
9.	Coaching & Allied Scheme	0.80	1.83	-	-	-	-	-	2.91	-	2.16	15.65	10.89	-	-	-
10.	Upgradation of Merit of SC/ST Students	-	-	-	20.95	-	-	2.20	-	-	-	-	-	4.93	-	-
11.	PCR & Atrocities Act.	10.52	124.36	84.80	204.52	194.62	189.98	139.82	158.52	97.35	25.07	35.37	6.98	178.51	399.43	226.14

\$ Paid up capital exceeded Authorised Share Capital.

⊕ Adjustment of Central Share released in early year.

\* Requirement of due Central assistance have been met by the revalidation of unspent Central assistance available with the State Govt. of Kerala.

**Schemes meant for Scheduled Castes Development  
Central Assistance released to the state of Orissa under Central / Centrally Sponsored Schemes**

(Rs. in lakhs)

Sl.No.	Scheme	1994-95	1995-96	1996-97
1	2	3	4	5
1.	SCA to SCP	1332.84	1311.84	1265.07
2.	SCDC	28.82	96.05	96.07
3.	Liberation of Scavengers	--	256.00	196.39
4.	Post-Matric Scholarship	291.26	741.29	531.43

1	2	3	4	5
5.	Pre-Matric Scholarship	4.00	2.48	11.65
6.	Boys Hostels	35.60	25.29	--
7.	Girls Hostels	41.40	49.59	40.00
8.	Book Banks	10.16	11.01	5.00
9.	Coaching & Allied	--	--	--
10.	Upgradation of Merit of SC/ST Students	21.07	17.85	--
11.	PCR & Atrocities	--	5.00	5.00

**Tribal Development**  
**Statement showing the Funds released under various schemes during 1994-95**

	Special Central Assistance	Article 275 (1)	Girls Hostel	Boys Hostel	Ashram School	Educ. Complex	Vocational Trg.	Research and Training	Voluntary Organisation	STDCCs	Total (Rs. in Lakh)
Maharashtra	2196.34	801.75	-	-	1.76	-	54.12	24.30	56.97	30.00	3165.24
Madhya Pradesh	7535.72	1687.50	115.83	16.90	-	52.30	-	13.09	3.91	124.00	9549.25
Karnataka	409.03	210.00	-	-	67.50	-	-	0.63	22.16	-	709.32
Kerala	126.30	35.25	20.00	20.00	-	-	-	10.00	28.11	36.00	275.66
Uttar Pradesh	70.41	31.50	-	-	-	-	-	3.25	-	-	105.16

**Statement Showing the Funds released under various schemes during 1995-96**

	Special Central Assistance	Article 275 (1)	Girls Hostel	Boys Hostel	Ashram School	Educ. Complex	Vocational Trg.	Research and Training	Voluntary Organisation	STDCCs	Total (Rs. in Lakh)
Maharashtra	2930.82	801.75	-	-	-	0.68	-	-	40.73	75.00	3848.98
Madhya Pradesh	9579.66	1687.50	-	-	99.45	23.00	44.34	22.21	12.54	57.00	11525.70
Karnataka	659.99	210.00	-	-	-	-	-	-	15.80	-	885.79
Kerala	181.20	35.25	-	-	-	2.75	-	11.25	29.42	57.00	316.87
Uttar Pradesh	104.08	31.50	-	-	-	-	-	1.12	3.11	-	139.81

**Statement Showing the Funds released under various schemes during 1996-97**

	Special Central Assistance	Article 275 (1)	Girls Hostel	Boys Hostel	Ashram School	Educ. Complex	Vocational Trg.	Research and Training	Voluntary Organisation	STDCCs	Total (Rs. in Lakh)
Maharashtra	3160.78	801.75	-	-	-	5.91	-	22.70	38.89	75.00	4105.03
Madhya Pradesh	7695.71	1687.50	-	-	-	27.98	-	22.02	2.03	-	9435.24
Karnataka	569.50	210.00	13.25	-	-	-	14.78	-	30.81	-	838.34
Kerala	153.71	35.25	14.70	20.00	-	-	-	13.50	25.80	-	282.96
Uttar Pradesh	90.39	31.50	-	-	-	-	-	4.27	2.07	-	128.23

*Statement showing the funds released to State of Orissa  
under various schemes during 1994-95, 1995-96 and 1996-97*

Sl.No.	Schemes	1994-95	1995-96	1996-97
1.	Special Central Assistance	3956.55	4958.10	4411.44
2.	Article 275(1)	771.00	771.00	771.00
3.	Girls Hostels for STs	44.00	65.93	50.00
4.	Boys Hostels for STs	36.00	46.62	40.00
5.	Ashram School for STs	60.00	70.00	60.00
6.	Educational Complex	64.99	65.25	37.42
7.	Vocational Training	88.68	-	-
8.	Research & Training	8.59	12.90	6.70
9.	Non-Governmental Orgns.	52.87	70.63	73.35
10.	STDCCs	75.00	-	135.00
		5157.68	6060.43	5584.91

*Expenditure under Pre-examination coaching scheme for weaker sections based on economic criteria  
during 1994-95, 1995-96 and 1996-97 in respect of States of Karnataka, Kerala, Madhya Pradesh, Maharashtra,  
Orissa and Uttar Pradesh*

Name of the State	Expenditure (Rs. in Lakhs)		
	1994-95	1995-96	1996-97
Karnataka	2.34	2.10	NIL
Kerala	6.24	NIL	NIL
Madhya Pradesh	7.85	5.01	NIL
Maharashtra	8.01	2.34	NIL
Orissa	NIL	5.55	2.19
Uttar Pradesh	33.83	36.70	12.33

*Backward Classes Development*

Sl. No.	Name of SCA	1996-97			1995-96			1994-95		
		No. of Schemes Recd.	Sanct.	Amount	No. of Schemes Recd.	Sanct.	Amount	No. of Schemes Recd.	Sanct.	Amount
1	2	3	4	5	6	7	8	9	10	11
1.	Karnataka (BC)	12	12	3462.564	2	2	50.920			
2.	Kerala (A)							1	1	105.293
3.	Kerala (B)	11	11	1032.546	6	6	196.256	21	21	545.294

1	2	3	4	5	6	7	8	9	10	11
4.	Kerala (C)				20	20	152.810	41	41	250.734
5.	Kerala (F)	3	3	108.59				3	3	75.374
6.	Kerala (W)				2	2	33.355	11	11	380.815
7.	Kerala (P)				2	2	84.413			
		14	14	1141.136	30	30	466.834	77	77	1357.51
8.	M. P. (A)							4	4	278.738
9.	M.P. (BC)	14	14	1093.794	6	6	142.375	5	5	266.092
								9	9	541.83
10.	Maharashtra (M)				7	7	1281.500	17	17	1854.926
11.	Maharashtra (VJANT)	15	15	838.899	36	36	567.39	18	18	362.159
					43	43	1848.89	35	35	2217.085
12.	Uttar Pradesh	35	35	74.008	37	37	164.413	41	41	1402.001
	Total	90	90	6610.401	118	118	2673.432	174	174	6614.835

*Details of year-wise/state-wise No. of Schemes and Sanctions (NSFDC Share) as on 31.03.1997*

*(Rs. in lakhs)*

Sl. No.	State	1994-95			1995-96			1996-97		
		No. of Schemes Recd.	Sanct.	Amount	No. of Schemes Recd.	Sanct.	Amount	No. of Schemes Recd.	Sanct.	Amount
1.	Karnataka	10	9	196.88	8	7	555.80	10	9	969.97
2.	Kerala	15	12	419.14	10	8	356.98	26	20	206.35
3.	Maharashtra	28	23	1120.02	52	47	2056.27	36	32	1221.95
4.	Orissa	0	0	0.00	16	12	1062.00	9	7	184.54
5.	Madhya Pradesh	18	15	922.43	36	27	2466.77	14	11	1314.41
6.	Uttar Pradesh	6	4	333.88	26	18	2220.00	21	15	1979.20

**Statement - II**

*Statement showing allocation of funds for the year 1997-98 under various schemes of TD Division (Rs. in crores)*

Scheme	Outlay for 1997-98
1	2
<i>Scheduled Tribe Development</i>	
Special Central Assistance for Tribal Sub-Plan	330.00
Grants under Provision(1) to Article 275(1) of the Constitution	75.00

1	2
Aid to Vol. Organisations for STs.	10.00
Grant in aid to State Tribal Development Cooperative Corporations for MFP operations	10.00
Girls Hostels for STs	4.00
Boys Hostels for STs	4.00
Ashram Schools in TSP areas	5.00
Vocational Training in Tribal Areas	3.75

1	2
Educational Complex in Low Literacy Pockets for the Development of ST Girls literacy in Tribal Areas	4.00
<i>Research &amp; Training</i>	
(a) Grants to Tribal Research Institutes & Award of Research Fellowships.	5.75
(b) Supporting Projects of All India or Inter State nature for STs.	0.50
Investment in TRIFED	23.00
Price Support to TRIFED	2.00
Grant in Aid to TRIFED	-
Village Grain Bank	2.00
Development of Primitive Tribal Groups	2.00
<b>Total</b>	<b>481.00</b>

*Statement showing allocation of funds for the year 1997-98 under various schemes of SCD Division.*

(Rs. in crores)

Sl.No.	Scheme	Allocation (1997-98)
1.	SCA to SCP	326.6
2.	Post Matric Scholarship	65.00
3.	PCR and Atrocities	15.50
4.	Girls Hostels	8.00
5.	NSFDC	96.00
6.	SCDC	45.00
7.	NSKFDC	10.00
8.	Book Banks	3.60
9.	Boys Hostels	11.00
10.	Liberation & Rehabilitation of scavengers	120.00
11.	Pre-Matric Scholarship	2.00
12.	Assistance to NGOs	20.00
13.	Coaching and Allied	3.00
14.	Supporting Project of All India nature of SCs.	0.50
15.	Special Educational Development Programme	3.80
16.	Upgradation of merit of SC/ST students	1.00
17.	Interest subsidy of NSFDC	-
18.	Ambedkar Foundation	40.00
<b>Total</b>		<b>771.00</b>

[Translation]

MR. CHAIRMAN : There would be a full discussion over it and a Special Session is being summoned.

DR. RAM VILAS VEDANTI : Hon'ble Chairman, Sir, I would like to ask the Hon'ble Welfare Minister through you that tribals and foresters constitute a major part of rural people. They get some compensation in the name of rehabilitation. They have been given assurance to provide land and jobs. But apart, from it I would like to ask that whether by placing these advisis in a new atmosphere from their traditional one could be called rehabilitation. How one can limit the social and cultural milieu? The protection of their life style is the biggest problem. So, I would like to ask you whether during the last three years schemes regarding upliftment of SCs and CBCs from Maharashtra, Madhya Pradesh, Karnataka, Kerala and Uttar Pradesh have been received. If so, the details thereof?

SHRI BALWANT SINGH RAMOOWALIA : Mr. Chairman Sir, Hon'ble Member has asked as to whether the representations from Maharashtra, Madhya Pradesh, Karnataka, Kerala and Uttar Pradesh had been received wherein funds had been sought for various works, schemes and upliftment of SCs and STs. I have given the details thereof in the statement. We have provided the money after considering all schemes. But I would like to bring to the notice of Hon'ble Member that there is a rule that whatever fund is provided to the states for the welfare of SCs and STs and if they do not send a utilization certificate thereof to the Centre, it would be difficult for my Ministry to provide them money for next year.

DR. RAM VILAS VEDANTI : Mr. Chairman, Sir, I would like to ask the Hon'ble Welfare Minister whether a new scheme was formulated to assist Panchayati Raj institutions and voluntary organisations which provide old age home in every district of the country and its budget provision is five crore rupees. But would the Minister be pleased to state as to what programme is being prepared by the Government in order to look after the aged people under Voluntary Organisation Scheme?

SHRI BALWANT SINGH RAMOOWALIA : Mr. Chairman Sir, Hon'ble Member has mentioned about five crore rupees scheme in regard to old age ashram and senior citizen of India. It was declared former Prime Minister, Shri Deve Gowdaji from the rampart of the Red Fort on the occasion of Independence Day. We have made that entirely effective because the amount was five crore and so it could not be distributed amidst the entire country. But we have allotted that full amount to the applicants and to those also whom we thought fit to be allotted.

[English]

SHRI T. GOVINDAN : Sir, first of all, I congratulate the Minister for giving a comprehensive and detailed reply. It is difficult to go through all the papers and arrive at conclusions.

Now, by using the privilege of putting the supplementary question, I would like to draw the attention of the hon. Minister towards the on-going struggle of SC/ST students in 41 ITCs in Kerala. In the written reply, there are details about the funds released for the construction of hostels, both for boys and girls, pre-examination coaching schemes, vocational training and to other institutions. The SC/ST students in 41 ITCs in Kerala are struggling even after appearing in the examinations. The Minister of Welfare may say that the matter does not pertain to his Ministry, but it is interconnected between Welfare and Labour Ministries. The reason for the struggle of SC/ST students in Kerala is that the Directorate of Employment has not recognised these institutions. Till 1996, there was no problem, but in 1996, the Directorate of Employment denied recognition to these institutions.

MR. CHAIRMAN : What is your question?

SHRI T. GOVINDAN : The point is that the Welfare Minister should immediately intervene in this matter. The Labour Department should ensure that the results are released and the certificates are given to those students. It is a matter concerning the welfare and development of SC/ST students in Kerala.

SHRI BALWANT SINGH RAMOOWALIA : Though the question is not very clear, yet I know the question.

MR. CHAIRMAN : How do you know about the question?

SHRI BALWANT SINGH RAMOOWALIA : I am a hard-working Minister and that is why, I know the question.

The entire House will agree with me when I say that it is a question of attitude of a section of bureaucracy towards SCs, STs and other deprived sections. The point is that because of this callous attitude in some sections, thousands and thousands of poor students have to wait for the money, which is being released from the Centre.

I assure the hon. Member, through you, Sir, that I will take up the matter with the State Government of Kerala and with the Labour Ministry.

SHRI K.S.R. MURTHY : Sir, I thank you calling me after a long time.

I would like to know from hon. Minister about the progress that has been made in the implementation of the programme, that is, liberation of scavengers in all these states. Hon. P.V. Narasimha Rao garu provided Rs. 800 crore for this purpose in the Eighth Five Year Plan. I do not know whether this amount of Rs. 800 crore has been released or not. If it has been released, then I am under the impression that it must have been misutilised without benefitting these scavengers. My second question is.....

MR. CHAIRMAN : You can put only one question.

SHRI K.S.R. MURTHY : This is the second part of my question.

The National Scheduled Castes Finance Development Corporation (NSFDC) extends loans to the beneficiaries throughout the country. But the NSFDC is insisting on a Government guarantee to be given by the concerned State Governments before the scheme is implemented. This is very unfortunate. When they are giving a loan to a beneficiary through a state scheduled caste corporation where is the need to ask for a Government guarantee?

SHRI BALWANT SINGH RAMOOWALIA : I am pleased that Hon. Member, Shri Murthy, raised this question. Perhaps, many of you may not know that Shri Murthy, while he was in service, was a very successful Secretary in the Ministry of Welfare. He has touched the pulse of the people by asking this question regarding liberation of scavengers. It is true that hon. Narasimha Raoji took up this issue because he wanted to remove the stigma, which was a challenge to the society for thousands of years.

Shri P.V. Narasimha Raoji was sincere and serious in his approach and it yielded some results, but the results were not up to the expectation. That is why, Shri P.V. Narasimha Raoji appointed a Commission of *Safai Karamcharis* for a period of three years, the term of which ended on 31st March, 1997 and I have further extended its tenure for another five years. More so, by the end of the Ninth Five Year Plan, the entire nation will be free of the stigma of scavengers.

[Translation]

SHRI THAWAR CHAND GEHLOT : Mr. Chairman, Sir, I would like to know from the Minister as to how many proposals were sent to the Central Government by Madhya Pradesh Government during the last three years and whether there is any such proposal among them regarding Adivasi sub plan which is being implemented in adivasis areas and will also be extended to scheduled caste dominated areas? Whether the Sixth Scheduled of the Constitution will be enforced in the tribal dominated Chhatisgarh?

SHRI BALWANT SINGH RAMOOWALIA : Mr. Chairman Sir, I can not promise about sixth schedule of the Constitution at this time because this issue is still being contemplated.

SHRI THAWAR CHAND GEHLOT : Mr. Chairman Sir, I asked as to how many proposals were received and when were they received. Please tell me the action being taken thereon.

SHRI BALWANT SINGH RAMOOWALIA : I have begun replying to the last part of your question. Now I am replying to your question right from its beginning. Letters and proposals have been received from the Government of Madhya Pradesh. These letters, like those from other

states, are being considered. Demands are made from States for the people belonging to the Scheduled castes and the Scheduled Tribes and these are accommodated as per the present set up in respect of grants and funds.

SHRI THAWAR CHAND GEHLOT : Mr. Chairman Sir, I have asked this question in particular as to how many proposals were received by the Union Government. It was just a general speech Sir, I want your support. How many proposals were received and please tell me whether any proposal implementing the Tribal Sub-plan in tribal dominated areas has been received by the Union Government. The second proposal is regarding the implementation of the Sixth Schedule. The hon. Minister is telling nothing in this regard.

MR. CHAIRMAN : Do you have any information?

SHRI BALWANT SINGH RAMOOWALIA : Mr. Chairman Sir, out of my own benevolence I heard the matter out of the context of the question ... (*Interruptions*) He is going out of the context and yet I bore with you.

MR. CHAIRMAN : Why are you answering him?

SHRI BALWANT SINGH RAMOOWALIA : I am answering here because I will send the information to you in writing .... (*Interruptions*)

MR. CHAIRMAN : You will get the information.

SHRI THAWAR CHAND GEHLOT : Mr. Chairman Sir, this is not out of the context I have sought the information in the question regarding the figures for the last three years in Madhya Pradesh. It is not out of context.

SHRI ILIYAS AZMI : Mr. Chairman Sir, through you, I would like to ask a supplementary question from the hon'ble Minister in view of his benevolence as to when the funds will be released for the institutions which have applied for it for the purpose of the people belonging to the Scheduled Castes, Scheduled Tribes and other Backward Classes. While the Budget has already been passed and perhaps some of the files which have been recommended and forwarded by the Government of Uttar Pradesh in this regard have also been seen by you.

SHRI BALWANT SINGH RAMOOWALIA : The primary condition for the voluntary organisations engaged in the people welfare works is that they will have to work for three years after their registration. All the applications are considered on that very norm. The Hon. Member has asked a general question. My general reply to this question is that after looking into the application having the recommendations of the state Government's funds were provided to all of them. The applications of those organisations which have worked less than three years have not been considered so far. I think that if they are working satisfactorily they should be inspected and they should be provided funds thereafter.

MR. CHAIRMAN : Please be quick.

SHRI NAVAL KISHORE RAI : Mr. Chairman, Sir, through you I would like to state that the hon. Minister is very hard working. He has many good schemes for the welfare and upliftment of the people belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes. He has implemented many of these schemes. Through you I would like to know whether the Government has brought about any report after conducting physical verification and checking regarding the funds provided and utilised for the welfare of the people belonging to the Scheduled Castes, Scheduled Tribes and other Backward Classes, and minorities through the Voluntary Organisations during the last three years so that the country may be informed that such and such funds were given to for the welfare of the people belonging to the Scheduled Castes, the Scheduled Tribes, the other Backward Classes and the minorities and they were properly used cent percent. Has any such physical verification been carried out? Is there any such report?

SHRI BALWANT SINGH RAMOOWALIA : The hon'ble Member has used the term 'cent percent'. There is nowhere cent percent utilisation. More or less there are some discrepancies, everywhere. But I have paid my utmost attention to the voluntary organisation that they have spent every penny very carefully. Money has been utilised with great care. Secondly, you will be happy to learn that I am the first Minister of Welfare during the period of 50 years who is beyond any complaint or allegation. Otherwise if the funds in respect of an institution are withheld, it is displeased and threatens with going to papers and everybody avoids this situation .... (*Interruptions*). Please listen to me. Mr. Chairman, Sir, please listen to me. He threatens me to go to papers. Mr. Chairman, Sir, please listen to me. My Ministry has been recently allocated Rs. 146 crore. Now I have decided to set up a committee consisting of 5 members of Parliament, 5 Civil journalists, eminent persons and N.G.O persons. The notification for setting up such a committee would be issued at the earliest. That committee would coliosive whether the funds are utilised properly or they are misused. My job is confined to grant approval for the release of the funds. and I have performed my job. .... (*Interruptions*)

SHRI NAWAL KISHORE RAI : I want to know whether the funds were utilised properly. Has it been verified?

[*English*]

SHRI P.V. NARASIMHA RAO : Sir, just about three or four supplementaries earlier back, the Hon'ble Minister said something very important about the callousness of some section of the bureaucracy in his Ministry, if I have heard him correct. For the first time, here is a case where delays and callousness is not diffused over hundreds and thousands of employees, but at some identified, identifiable



point in the Ministry, it should be possible to identify that person or those persons and go into the details of why so many files have been pending at that particular point for such a long time. Will the Minister kindly take up this matter, according to what he has described just now and show us what is the result because at one place if this is tackled, probably, delays will be minimised in future.

**SHRI BALWANT SINGH RAMOOWALIA :** I am thankful to the senior Member of the House. He stood to support me. I am very happy. From my experience of one year in the Welfare Ministry, I have tried my best to push through and accelerate many schemes. But whenever I found an attitude of non-cooperation, that psyche is in my mind. I cannot say everything about the details here.

But certainly, if a committee of three or four MPs is appointed, I will show them the file about the callousness and all that.

My friend has asked about the supervision and inspection. I have taken action against 28 NGOs and some action is in the pipeline .... (*Interruptions*)

**SHRI P.R. DASMUNSI :** It is a very serious question about identifying persons from bureaucracy. Shri Narasimha Raoji has raised a very pertinent question saying that if the identified officers in the identified projects of a particular area are handled properly, then the entire problem could be solved .... (*Interruptions*)

**SHRI BALWANT SINGH RAMOOWALIA :** Only I know it as to how I got deposited Rs. 10 crore for the Ambedkar House at 26 Alipore. My point is, if a committee is appointed, I will show it the details .... (*Interruptions*)

[*Translation*]

**SHRI QAMARUL ISLAM :** My question is very small. The funds meant for minorities.....

**MR. CHAIRMAN :** That question is over I have asked to raise the next question.

[*English*]

That question is over.

**SHRI QAMARUL ISLAM :** I would like to know whether it is a fact that this fund is only for such minorities that are educationally backward. It is a very important question.

**MR. CHAIRMAN :** You are not permitted to ask the question. You can write to the Minister on this.

### Demands of Disabled

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\*524. **SHRIMATI LAKSHMI PANABAKA :**  
**DR. T. SUBBARAMI REDDY :**

Will the Minister of WELFARE be pleased to state:

(a) Whether the disabled persons held demonstrations in New Delhi in the month of March, 1997 against the injustice being done to them and to meet their grievances;

(b) if so, the main grievances of the disabled; and

(c) the steps being taken to remove their grievances?

**THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) :** (a) Yes, Sir.

(b) Statement-I is placed on the Table of the House.

(c) A statement-II is placed on the Table of the House.

#### *Statement-I*

Joint Action Committee for the Rights of Disabled (JACORD) *vide* their representation dated 5th March, 1997 have projected certain demands as follows :

(a) The contents of the National Trust for Persons with Mental Retardation and Cerebral Palsy Bill be made public and that a consultation be held with the representatives of the disability sector, particularly those from the field of mental retardation and cerebral palsy.

(b) The notification regarding the constitution of the Central Coordination Committee be withdrawn and fresh CCC be constituted in consultation with the representatives of the disability section.

(c) The Chief Commissioner be appointed.

(d) The allocation for the disability division of Welfare Ministry be increased to Rs. 100 crore and the allocation for the National Handicapped Finance and Development Corporation be increased to Rs. 200 crore in Budget 1997-98. Appropriate allocations may be made in other key Ministries also.

(e) An allocation of at least Rs. 100 crore be made in the Rail Budget 1997-98.

(f) The so-called "Handicapped Welfare Department" of the Welfare Ministry be renamed as the "Disability Division of the said Ministry".